

Listed on : 09.07.2024
Court : R-1
Item : 16

SECTION III
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 11943 OF 2016

PRABHAKAR DATTAR KHADILKAR & ANR.

....APPELLANTS

VERSUS

VINAYAK GAJANAN PARANJAPE & ORS.

...RESPONDENTS

OFFICE REPORT

The matter above-mentioned was listed with connected matter before the Hon'bl Court on 05.12.2016, when the Court was pleased to pass the following inter-alia order :

“Leave granted.....”

It is submitted that as per notification dated 19.01.2024, Mr. Gaurav Agrawal, Advocate has been designated as Senior Advocate. Notice for alternative arrangement has been issued to Respondent No.1. As per speed post tracking report, Notice has been delivered to Respondent No.1, but no one has entered appearance on their behalf.

It is further submitted that Respondent No.1 has on 13.05.2024 sent a letter to the registry regarding request of the extension of 3 months that is till 19th August for appointing new lawyer. (copy of letter enclosed)

It is lastly submitted that there are two respondents in the matter. Respondent No. 2 has been represented through Shirish K. Desphande, Advocate. Notice has been served to Respondent No. 1 but no one has entered appearance on his behalf so far.

Service is complete.

The matter above mentioned is listed before Ld. Registrar Court with this Office Report.

DATED THIS THE 8TH DAY OF JULY, 2024.

BRANCH OFFICER

Copy to:-

Ms. Supreeta Sharanagouda, Advocate
Mr. Shirish K. Deshpande, Advocate.

BRANCH OFFICER

ayak Gajanan Paranjape
627, Chaitanyaand' Bakshi Road,
Gaon Bhag, Sangli. P.N- 416416
Mb. 9850054506/9527294171
Email : raviparanjape23@gmail.com

Dt. 13.05.2024

To,
The Assistant Registrar,
The Supreme Court of India

Subject : C.A. No. 11943 / 2016 - Request to grant extension of 3 months for appointing substitute advocate

Reference : Your letter dated 10th April 2024, received to me on 19th April 2024 regarding appointment of new lawyer from my side in CA no. 11943/2016

Respected Sir,

- 1) I thankfully acknowledge receipt of your above referred letter. From your letter, I have understood that my present advocate / lawyer Mr. Gaurav Agarwal has been designated as senior advocate and hence I need to appoint new lawyer for my representation in CA no. 11943/2016.
- 2) I have started searching another suitable advocate. However this is my first case in the Hon. Supreme court and hence I am very less aware about suitable advocate practicing in Hon. Supreme court who can strongly represent my case. Also my permanent address of living is Sangli, Maharashtra which is far away from New Delhi and hence it may take some more time to find out suitable advocate. However I have started checking with advocates in my area who can help me to appoint substitute advocate.
- 3) Considering above points, I sincerely request yourself and Hon. Supreme court to grant me extension of another 3 months that is till 19th August 2024 for appointing new lawyer. I assure that I will do the needful within above requested extension period.
- 4) In the meantime, I hereby also request not to have any listing date and not to have any decisions in the said matter CA 11943 / 2016 as I do not have any advocate for representation. In case of any update in the matter, please communicate me through the letter on my above address.
- 5) Kindly confirm the grant of extension by sending letter so that I can proceed further accordingly. I am sending this letter to you by Register AD as well as on email ID supremecourt@nic.in

Yours Faithfully
Vinayak Gajanan Paranjape

